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**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR**

**BEFORE  
HON'BLE SHRI JUSTICE SATYENDRA KUMAR SINGH**

**ON THE 25<sup>th</sup> OF MAY, 2023**

**WRIT PETITION No. 12056 of 2023**

**BETWEEN:-**

**RAV CHANDAN SINGH YADAV S/O SHRI CHHATRASAL  
SINGH YADAV, AGED ABOUT 88 YEARS, OCCUPATION:  
RETIRED R/O H NO 12 MOONGWALI DISTRICT  
ASHOKNAGAR (MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI R.K. SONI-ADVOCATE)***

**AND**

- 1. THE STATE OF MADHYA PRADESH THROUGH  
PRINCIPAL SECRETARY DEPARTMENT OF  
URBAN ADMINISTRATION, VALLABH BHAWAN  
BHOPAL (MADHYA PRADESH)**
- 2. CHIEF MUNICIPAL OFFICER NAGAR PANCHAYAT  
MOONGAWALI DISTRICT ASHOKNAGAR  
(MADHYA PRADESH)**

**.....RESPONDENTS**

***(BY SHRI SOHIT MISHRA- GOVERNMENT ADVOCATE)***

*This petition coming on for admission this day, the court passed the  
following:*

**ORDER**

This petition under Article 226 of the Constitution of India has been preferred for directing the respondent No. 2 to restore the water connection of the house of the petitioner.

Learned counsel for the petitioner submits that petitioner is an old person aged about 88 years and water connection provided in his house situated at Moongawali, District Ashoknagar was disconnected without any notice. The

petitioner has tried to submit an application to reconnect his water connection, but respondent No.2 has refused to take his application. He submits that respondent No.2 be directed that if petitioner files a fresh application/representation for reconnecting the water line, then the same may be decided expeditiously in accordance with law as the petitioner has already deposited all the dues.

Learned counsel for the State has not opposed the innocuous prayer made by the petitioner.

In view of the aforesaid, prayer made by the petitioner is allowed and the petition is disposed of with an observation that if the petitioner files a fresh representation/application to the respondent No.2 for reconnecting the water connection, then the same be decided expeditiously in accordance with law.

With aforesaid observations, this petition is **disposed of**.

सत्यमेव जयते

(SATYENDRA KUMAR SINGH)  
V. JUDGE